

to forward four copies of such statements and briefs to this Secretariat as soon as they are finalised.

During the working hours these copies may kindly be sent to Mr. B. N. Tandon, Joint Secretary to the Prime Minister, Room No. 8, Parliament House; and at the Prime Minister's House after working hours and on holidays."

श्री अध्यक्ष महोदय, 4 मार्च को जो कुछ कहा था वह कहा था प्राग्म. सर्कुलर है जिस में कश्मीर के बारे में कहा गया था कि जो भी जवाब देना हो वह प्राइम मिनिस्टर को दिखा लिया जाय। लेकिन जो 28 अक्टूबर का जनरल सर्कुलर है, और यह कहना ठीक नहीं है कि खाली स्टेटमेंट के बारे में है, सप्लीमेंटरी के बारे में नहीं है। क्वेश्चन के सप्लीमेंटरी भी होते हैं। स्टेटमेंट के क्लेरिफिकेशन होते हैं।

श्री अध्यक्ष महोदय : इस को छोड़िये। बात यह है कि उन्होंने पिछली दफा कहा था कि यह कोई नई बात नहीं है। पहले यह जारी था हम ने इस को रिवाइव किया है।

श्री अटल बिहारी वाजपेयी : यह नहीं कहा।

MR. SPEAKER: 'As in the past'. That is in that paper also. This was just revived.

श्री अटल बिहारी वाजपेयी : पहले जो कहा था वह मैं पढ़ कर सुना दूँ।

श्री अध्यक्ष महोदय : पेपर जो मैं ने देखा वह मैं ने बताया।

श्री अटल बिहारी वाजपेयी :

"Earlier on, I am not quite sure, what date in 1964 and perhaps once before, a suggestion was made that questions pertaining to Pakistan and Kashmir should be shown to the Prime Minister"

मगर अब जो सर्कुलर है वह केवल कश्मीर तक सीमित नहीं है। अब तो सब मंत्रियों को लपेटना है।

श्री अध्यक्ष महोदय : उन को प्रक्रियार है, प्राइम मिनिस्टर है।

श्री अटल बिहारी वाजपेयी : मगर वह समय चाहते हैं तो समय दीजिये। मगर जानबूझ कर मदन को गुमराह किया गया है तो यह विशेषाधिकार का प्रश्न है।

12.05 hrs.

PAPERS LAID ON TABLE

REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION re: M/s. LARSEN AND TOUBRO LTD., M/s. CARBORUNDUM UNIVERSAL LTD., MADRAS, M/s. HINDUSTAN ALUMINIUM CORPORATION LTD., BOMBAY AND M/s. LUCAS-TVS LTD., MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(1) Report under section 23(6) of the said Act in the case of M/s Larsen and Toubre Limited and the Order dated the 11th October, 1972 of the Central Government.

(2) Report under section 21(3) (b) of the said Act in the case of M/s. Carborundum Universal Limited, Madras and the Order dated the 1st October, 1971 of the Central Government thereon.

(3) Report under section 22(3) (b) of the said Act in the case of M/s. Hindustan Aluminium Corporation Limited, Bombay and the Order dated the 11th February, 1974 of the Central Government thereon.

(4) Report under section 21(3) (b) of the said Act in the case of M/s. Lucas-TVS Limited, Madras and the order dated the 28th March, 1974 of the Central Government thereon. [Placed in Library. See No. LT-9024/75].

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ANNUAL REPORTS FOR 1973-74 OF BHARAT ELECTRONICS LTD., BANGALORE AND BHARAT DYNAMICS LTD., HYDERABAD AND NAVY (PENSION) 1ST AMNDT. REGULATIONS, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVINDA VERMA): On behalf of Shri Janaki Ballav Patnaik, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9025/75]

(2) A copy of the Navy (Pension) First Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 64 in

Gazette of India dated the 15th February, 1975 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-9026/75].

EMPLOYEES' PF (11TH AND 12TH AMENDMENT) SCHEMES, 1974, COAL MINES RESCUE (AMENDMENT) RULES, 1975, PAYMENT OF WAGES (AIR TRANSPORT SERVICES) AMENDMENT RULES, 1974, CORRIGENDUM TO NOTIFICATION No. G.S.R. 871, DATED 10TH AUGUST, 1974 UNDER EMPLOYEES' PF AND FAMILY PENSION FUND ACT, 1952, AND ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION, DHANBAD, FOR 1973-74

SHRI BALGOVIND VERMA: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—

(i) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1974, published in Notification No. G.S.R. 1400 in Gazette of India dated the 28th December, 1974.

(ii) The Employees' Provident Funds (Eleventh Amendment) Scheme, 1974, published in Notification No. G.S.R. 1401, in Gazette of India, dated the 28th December, 1974 [Placed in Library. See No. LT-9027/75].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952.—

(i) The Coal Mines Rescue (Amendment) Rules, 1975, published in Notification No. G.S.R. 193 in Gazette of India dated the 8th February, 1975.